

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

24. IA 1122(MB)2024  
IN  
C.P. (IB)/3853(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: Vs and B Domestic Container Solutions  
Pvt Ltd  
Vs  
Opal Asia India Pvt Ltd

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. Mr. Ashish Jha a/w Ms. Shaila Taware, Ld. Counsel for the Applicant present through physical mode. Mr. Charles De Souza a/w Mr. Nikhil Rajani, Ld. Counsel for the Respondent present through virtual mode.
2. As a last chance. The Counsel for the Respondent is directed to file reply within one-week after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
3. Post this matter on **03.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**